

# **MEGHALAYA LEGISLATIVE ASSEMBLY**

## **LIST OF BUSINESS**

### **WINTER SESSION**

**MONDAY, NOVEMBER 24, 2014**

### **GOVERNMENT BUSINESS**

1. **Questions.**
2. Shri ARDENT M. BASAIAWMOIT, MLA to call the attention of the Deputy Minister in-charge Education. Under rule-54 (1) of the Rules of Procedure and Conduct of Business to the News item published in "*Highland Post*", dated 04.11.2014, under the caption "*Withdrawal of Khasi as compulsory subject kicks up row, MBOSE meets today*".
3. DR. MUKUL SANGMA, Chief Minister in-charge Political to lay a statement relating to a Call Attention notice by Shri Ardent M. Basaiawmoit, MLA under the caption "*Langpih firing probe report gathering dust in Assam*".
4. **Government Resolution:**
  - (a) Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge Law to beg leave to move the Government Resolution for ratification of the Constitution (One Hundred and Twenty First Amendment) Bill, 2014.
  - (b) Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge Law to move that the Government Resolution for ratification of the Constitution (One Hundred and Twenty First Amendment) Bill, 2014 be approved.
5. DR. MUKUL SANGMA, Chief Minister in-charge Finance to present the Supplementary Demands for Grants and Supplementary Appropriation for 2014-2015.

6. (a) Smti ROSHAN WARJRI, Minister in-charge Home (Police) to beg leave to introduce the Meghalaya Police (Amendment) Bill, 2014.
- (b) If leave is granted to introduce the Bill.

Shillong,  
The 21<sup>st</sup> November, 2014

***H.Mylliemngap,***  
***Secretary,***  
***Meghalaya Legislative Assembly.***